

**Shifting of Circle Office of Archaeological Survey of India**

\*445. SHRI SALIL KUMAR GANGULI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that the Circle Office of the Archaeological Survey of India, which was shifted from New Delhi to Dehra Dun in 1961, is again under orders of transfer/bifurcation to New Delhi;

(b) if so, what are the reasons therefor; and

(c) whether the interest of better upkeep of monuments in other States except Delhi/New Delhi falling under that Circle Office has been kept under view?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): (a) Yes, Sir.

(b) and (c) On the recommendations of the Archaeology Review Committee set up by the Government of India in 1965, it has been decided by the Government to redistribute the existing Circles of the Survey with effect from 1975-76, in order to facilitate better supervision and maintenance of monuments, efficient functioning of all the Circles and closer coordination with the State Governments.

SHRI SALIL KUMAR GANGULI: Sir, may I know what was the total expenditure incurred in 1961 on the transfer of these offices from Delhi to Dehra Dun and what is the expenditure that has been incurred now or is likely to be incurred on re-transferring these offices? That is my first question.

PROF. S. NURUL HASAN: Sir, I am afraid I do not have the actual figures of expenditure available with me at the moment, but I

will supply these figures to the hon. Member.

SHRI SALIL KUMAR GANGULI: Sir, my second question is whether any comprehensive steps have been taken to provide housing accommodation to the staff that is likely to be transferred and whether any steps have been taken to provide for admission in the Central Schools to the children of these employees?

PROF. S. NURUL HASAN: Sir, so far as the question of providing housing accommodation is concerned, these persons will have to take their place in the queue because that is the normal policy of the Government of India. So far as the question of providing admission to the children of these employees in the Central School is concerned, every effort will be made to provide assistance to them.

SHRI I. T. SINGH: Sir, may I know from the hon. Minister the number of monuments in different States and the upkeep of which the Archaeological Survey of India is looking after?

PROF. S. NURUL HASAN: Sir, I can give the Circle-wise figures and not State-wise, for which I will have to do a good deal of calculation. Under the proposed scheme, as finalised, which will come into effect from the next month, the number of monuments in the North-Western Circle with headquarters at Srinagar will be 179; in the Delhi Circle will be 203, in the Western Circle with headquarters at Baroda will be 321; in the Northern Circle with headquarters at Agra will be 545; in the Mid-Eastern Circle with headquarters at Patna will be 300; in the Eastern Circle with headquarters at Calcutta will be 240; in the Central Circle at Bhopal will be 313; in the South-Western Circle at Aurangabad will be 300; in the South Eastern Circle at Hyderabad will

be 146; in the Southern Circle at Madras will be 431 and in the Mid-Southern Circle at Bangalore will be 484.

श्री नगे ब प्रसाद शाह : श्रीमन्, मैं यह निवेदन करना चाहता हूँ कि इस कार्यालय को देहरादून से हटा कर दिल्ली लाने में कितना खर्चा लगेगा, यह मंत्री महोदय नहीं बता सकते हैं। क्या इस बात से यह प्रकट नहीं होता है कि एक बड़े कार्यालय को हटाने का फैसला करते समय इस बात पर तबज्जह नहीं दी गई कि कितना खर्चा इस काम में होगा और क्या इससे यह निष्कर्ष नहीं निकलता है कि जो भावना राजधानी को दिल्ली से दौलताबाद और फिर दौलताबाद से दिल्ली लाने में थी आज भी वही भावना मंत्री महोदय के इस फैसले में काम कर रही है। मैं मंत्री महोदय से यह भी जानना चाहता हूँ कि इस फैसले को लागू करने में पहले क्या वे इसका खर्चा जानने की भी कोशिश करेंगे और खर्चा जान लेने के बाद ही इसके इम्प्लीमेंटेशन का फैसला करेंगे ?

श्री० एस० नुरुल हसन : मान्यवर, यह खर्चा पूरी तरह से ध्यान में रख करके ही यह निर्णय लिया गया था और जैसा मैं अभी माननीय सदस्य के सवाल के उत्तर में अर्ज किया था, यह सूचना मैं पेश कर दूंगा।

**SHRI KHURSHED ALAM KHAN:** Sir, is it a fact that there are a number of monuments in Delhi and Agra which are unlisted and which are the best specimens of the architecture of medieval history?

**PROF. S. NURUL HASAN:** Sir, I agree with the hon. Member that there are still some important monuments which have not yet been protected as monuments of national importance. The Archaeological Survey of India continuously looks into it and if there are any suggestions we will be very happy to look into them.

### Mismanagement in colleges run by trusts in Delhi

\*446. **SHRI KASIM ALI ABID:**  
**SHRIMATI SUMITRA G. KUL-**  
**KARNI:†**  
**SHRI KHURSHED ALAM**  
**KHAN:**

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that a number of colleges in Delhi run by the various trusts are mismanaged and their affairs are in bad shape;

(b) whether it is also a fact that the teaching staff employed by these institutions are most unhappy and their service conditions need improvement; and

(c) whether Government propose to take over all such colleges in order to improve the educational facilities in the city?

**THE MINISTER OF EDUCATION AND SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN):** (a) to (c). According to the information furnished by the University of Delhi, a few Colleges affiliated to the University and managed by Trusts have been causing concern to the University from time to time. The terms and conditions of service of the teaching staff are the same in all the Colleges affiliated to the University.

The Delhi University (Amendment) Bill, 1975, which has been introduced in this House, provides for statutory safeguards of security of service to teachers employed in the University and its colleges. The Bill also includes a provision for the taking over, for a limited period of the management of mismanaged Colleges or Institutions, except those established and administered by a minority, referred to in Clause (1) of Article 30 of the Constitution.

†The question was actually asked on the floor of the House by Shrimati Sumitra G. Kulkarni.